

(c) by when the pending schemes would be given approval?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) to (c) The number of the projects under consideration for environmental clearance in the Ministry are 475 and for approval under Forest (Conservation) Act, 1980 are 240, out of which 84 proposals for environmental clearance and 1 proposal for forest clearance is under consideration from Rajasthan. The proposals are processed for approval as per the provisions under the Environment Impact Assessment Notification, 2006. These projects are accorded approval within the stipulated timeframe and after receiving requisite document from the Project Proponent and State Government.

Human-wildlife conflict in country

2741. DR. R. LAKSHMANAN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government undertook any study/survey regarding Human - Wildlife Conflict (HWC) in the country, particularly in Tamil Nadu, if so, the details thereof;

(b) whether Government has formulated any Farmer Support Services (FSS) out of these study/survey; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) to (c) Incidences of human-wildlife conflict are reported in various parts of the country from time to time. As the management of forest and wildlife is the responsibility of State/Union Territory Governments, studies on human-wildlife conflict has not been undertaken at the national level. Whereas, various organizations/institutes undertake studies on human-wildlife conflict of diverse nature in different States/regions.

Ministry has not received any report of the study/survey conducted by State Government of Tamilnadu human-wildlife conflict.

In order to support farmers and victims of depredations/attacks by wild animals, State Governments provide *ex-gratia* relief for farmers in respect of damage to crops and loss of human lives from their own funds as well from the assistance provided by Central Government. The amount of *ex-gratia* relief eligible for assistance under the Centrally Sponsored Schemes for payment to the victims of predation/depredation by wild animals is given in the Statement-I (*See* below).

The rates of compensation to the victims of predation/depredation by wild animals in Tamilnadu is given in the Statement-II (*See below*).

Further, the Central Government provides financial assistance to State/Union Territory Governments under the Centrally Sponsored Schemes of 'Integrated Development of Wildlife Habitats', 'Project Tiger' and 'Project Elephant' for the management of wildlife and its habitats in the country, which *inter alia* helps in preventing human-animal conflict and supports the farmers. The activities supported under the Schemes *inter alia* include construction /erection of physical barriers, such as barbed wire fence, solar powered electric fence, bio-fencing using cactus, boundary walls etc. to prevent the entry of wild animals into crop fields; improvement of wildlife habitat of wild animals by augmenting the availability of food and water in forest areas to reduce the entry of animals from forests to habitations and setting up of anti-depredation squads to drive away problematic animals.

Statement-I

*The amount of ex-gratia relief eligible for assistance
under the Centrally Sponsored Schemes*

Sl. No.	Nature of damage caused by wild animals	Amount of <i>ex-gratia</i> relief
1.	Death or permanent incapacitation	Rs. 2,00,000/-
2.	Grievous injury	30% of (a)
3.	Minor injury	Cost of treatment
4.	Loss of property	Value of loss/damage as assessed by authorized officer

Statement-II

*The rates of compensation to the victims of predation/
depredation by wild animals in Tamilnadu*

Sl. No.	Item of Damages	Eligible Compensation Amount (₹ in lakhs)
1	2	3
1.	Human death or Permanent incapacitation	3.00
2.	Major injury	0.30
3.	Crop damage per acre	0.25
	Coconut tree 1 No.	0.005

1	2	3
4.	Damage to tiled / RCC House/ Thatched house Fully damaged house	
	(i) Pucca house	0.35
	(ii) Kucha house	0.10
	Severely damaged house	
	(i) Pucca house	0.05
	(ii) Kucha house	0.025
	Partially damaged house	0.015
5.	Damage to Vehicle, loss of cattle or livestock	
	(i) Milch cattle	0.10
	(ii) Bullock	0.10
	(iii) Goat	0.02
	(iv) Sheep	0.015
	(v) Poultry per bird	0.001
	(vi) Pig	0.01
6.	Cloth/ House hold articles other household	0.02
7.	Damage to shop	0.04
8.	Damage to irrigation or drinking water wells, electric motor	0.02
9.	Vehicle compensation	0.02

Plantation of special type of trees

†2742. SHRI P. L. PUNIA: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether Government has prescribed to plant a special type of trees for forest cover, if so, the names of those trees along with the details thereof; and

(b) the number of trees planted in the last one year, out of which how many medicinal plants have been planted, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) and (b) The Ministry

†Original notice of the question was received in Hindi.